

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.1750 of 2021

Shakti Kumar Singh

...

Petitioner

Versus

1. The State of Jharkhand

2. Kanchan Singh

...

Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Govind Ray Karan, Advocate

For the State : Mr. Veervijay Pradhan, Addl.P.P.

Order No.03 Dated- 10.09.2021

Heard the parties through video conferencing.

Let notice be issued to opposite party No.2 under registered post with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this Cr.M.P shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued to the opposite party No.2.

(Anil Kumar Choudhary, J.)